

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 89

ANSWERED ON 22.07.2024

AWARD OF CAUVERY RIVER WATER TRIBUNAL

89. SHRI C. VE. SHANMUGAM

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Cauvery River Water Tribunal had given its final verdict on sharing of Cauvery water;
- (b) if so, the details of the Award, and the Supreme Court's decision on the Award;
- (c) whether it is a fact that the State Government of Karnataka is violating the Award, which was upheld by the Supreme Court, by not releasing Cauvery water to Tamil Nadu; and
- (d) if so, the details of the water released to Tamil Nadu, during the last five years, yearwise?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJBHUSHAN CHOUDHARY)

(a) & (b) Cauvery Water Disputes Tribunal (CWDT) submitted its report and decision under Section 5(2) of ISRWD Act, 1956 on 05.02.2007 to the Central Government. As per this award of CWDT, the yield of the Cauvery Basin at Lower Coleroon anicut has been assessed as 740 TMC on 50% dependability and water allocation among basin States is as under:

Allocation as per CWDT Report		
S. No.	Name of State	Allocation
1.	Kerala	30 TMC
2.	Tamil Nadu	419 TMC
3.	Karnataka	270 TMC
4.	Union Territory of Puducherry	7 TMC
	Total	726 TMC

TMC= Thousand Million Cubic Feet

In addition, the Tribunal reserved some quantity of water for following purposes:

- i) Quantity reserved for environmental protection : 10TMC
- ii) Quantity determined for inevitable escapages into the sea : 4 TMC

Total (726+14): 740 TMC

In the Tribunal report, it has been mentioned that, in case the yield of Cauvery Basin is less in a distress year, the allocated shares shall be proportionately reduced among the States of Kerala, Karnataka, Tamil Nadu and UT of Puducherry.

Subsequently, Hon'ble Supreme Court in its judgement dated 16.02.2018 has slightly modified the above allocation as under:

Modified allocation as per Hon'ble Supreme Court Order		
S. No.	Name of State	Allocation
1.	Kerala	30 TMC
2.	Tamil Nadu	404.25 TMC
3.	Karnataka	284.75 TMC
4.	Union Territory of Puducherry	7 TMC
	Total	726 TMC

The Hon'ble Supreme Court has also categorically mentioned in its order dated 16.02.2018 that in case the yield was less in a distress year, the allocated shares would be proportionately reduced amongst the States/UT involved by the Regulatory Authority.

(c) & (d) As per the Hon'ble Supreme Court order dated 16.02.2018 the State of Karnataka is required to release annually 177.25 TMC of Cauvery water at Biligundulu on the inter-State border with Tamil Nadu. Accordingly as per this order, under the aegis & monitoring of Cauvery Water Management Authority (CWMA) and as decided during its regular meetings during the course of the entire water year (i.e. from 01st of June to 31st of May); the details of the actual cumulative flow realized at Biligundulu (inter-State contact point between the State of Karnataka and State of Tamil Nadu) during the last five years, year-wise is attached at **Annexure**.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) & (d) OF UNSTARRED QUESTION NO. 89 TO BE ANSWERED IN RAJYA SABHA ON 22.07.2024 REGARDING “AWARD OF CAUVERY RIVER WATER TRIBUNAL” .

DETAILS OF WATER RELEASED TO TAMIL NADU DURING LAST FIVE YEARS

Year	Cumulative flows to be ensured at Biligundulu in a normal year (in TMC)	Actual cumulative flows realized at Biligundulu (in TMC)
2019-20	177.25	275.401
2020-21		211.315
2021-22		281.058
2022-23		667.483
2023-24		81.418
2024-25		6.698*

* upto 15/07/2024
